

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3896  
ANSWERED ON:12.08.2015  
DoB Certificate Exemption for Orphans  
Joshi Shri Pralhad Venkatesh

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether orphans who wish to apply for passport are exempted from producing birth certificates;
- (b) if so, the details thereof;
- (c) whether any other person(s) are exempted from producing birth certificate; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]

(a) & (b) Yes, in the absence of Birth Certificate, orphans/abandoned children can now submit either of the following :

(i) Matriculation Certificate along with a bona fide certificate duly sworn by the Head of the Orphanage /Childcare Home (in case of a minor) or by the applicant (in case of major) before the First Class Judicial Magistrate/ Executive Magistrate stating his/her date and place of birth;

(ii) A declaratory court order recording the date and place of birth of the applicant.

(c) & (d) Those applicants who were born on or after 26/01/1989 are mandatorily required to furnish birth certificates. Those applicants, who were born before 26.01.1989, can furnish school certificates for proof of date of birth. Those who are illiterate and born before 26.01.1989, can furnish a notarized affidavit in the prescribed format certifying their date and place of birth.

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